

months in the year has made any progress; and

(b) if so, when it is likely to be constructed?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). As it may not be possible to construct a separate permanent road bridge across the river Ram Ganga during the third Plan due to paucity of funds, a proposal for constructing a pantoon bridge to serve during winter and part of summer months is under consideration. The estimate is being prepared by the Government of Uttar Pradesh. If approved the work is likely to be undertaken during 1961-62.

Supply of Wheat to India

353. Shri Muhammed Elias: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the International Wheat Commission has made any recommendation to supply wheat to India on concessional rate; and

(b) if so, what are those recommendations?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): (a) The Wheat Utilisation Mission has recommended the concessional supply of wheat to India.

(b) A statement giving the main recommendations of the Mission is laid on the Table. [See Appendix I, annexure No. 53.]

Running of Train Without Light

354. Shri Muhammed Elias: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the 353 down train on Howrah-Azamgarh loop line of Eastern Railway runs without light at night very frequently; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). Train number 353 runs during day time leaving Sealdah at 8-22 hrs. and terminating at Salar at 14.36 hrs. The question of this train running without lights, therefore does not arise.

12.03 hrs.

Re: MOTIONS FOR ADJOURNMENT

Shri Braj Raj Singh (Firozabad): May I seek a clarifications? Our difficulty is this. Since the beginning of this Session, you have adopted a new procedure for the disallowing of adjournment motions. You are not giving the reasons as you used to give formerly in the previous Sessions. Of course, you may not be bound to give the reasons, but we are in the dark as to the grounds on which the motions are being disallowed.

Mr. Speaker: The reasons for allowing an adjournment motion are: firstly, there must be urgency about it, secondly, the matter must be definite, and thirdly it must be of great public importance. I do not know how these conditions are satisfied in the case of ordinary matters which can come up during discussion otherwise, and for discussing which there are other opportunities. An adjournment motion is not the proper method for disposing of such matters. Hon Members will bear this in mind and apply one or other of these conditions themselves to the rejected motions. There is no point in my rejecting it saying that I am disallowing it on a particular ground (x), because I have seen hon. Members coming up and asking 'No, no, why not under 'y'?', and I have had to spend a whole hour with them to give a detailed explanation as to why I had rejected. Therefore, I have found it not feasible to give the grounds.

As a matter of fact, some time ago, just as in banks, there is a cheque slip in which the various reasons for which a cheque is returned are given,

likewise, I had prepared a list containing forty to forty-one items under which adjournment motions could be rejected. I tried my best to give the grounds. But, hon. Members went on asking 'Why not allow under the other items' and so on. I, therefore, thought that in effect the rejection of an adjournment motion was not actually a rejection, but it was actually a case of an adjournment motion being discussed on the floor of the House. Therefore, on better considerations, I thought that I ought not to give any reasons.

Shri Braj Raj Singh: In the light of what you have said, in regard to the present adjournment motion which has been given notice of today, about the abnormal rise in prices of consumer goods in Delhi during this week, we shall not be getting any opportunity to discuss it. It is said in the press that this is due to the budget that is going to be presented on the 28th February, 1961. Before that, we shall not be getting any opportunity to discuss it. So, Government should do something about it.

Mr. Speaker: Sometimes, instead of quarrelling with the hon. Member, I begin to laugh. So far as this particular adjournment motion is concerned, which I have rejected, I find that the hon. Member is still persisting; I think I have to laugh it out rather than quarrel with him. There is no meaning in the hon. Member persisting in this manner. All that the hon. Member has tabled is that in the newspapers this morning, there is a news item that the price of mustard seed has gone up in Delhi.....

Shri Braj Raj Singh: Not mustard seed only; the prices of other consumer goods also have gone up in Delhi.

Mr. Speaker: The hon. Member asks what is going to happen, and he wants the adjournment motion to be admitted. I have told him that there are ample opportunities for discussing it....

Shri Braj Raj Singh: When?

Mr. Speaker: Even in the course of the debate on the President's Address. An adjournment motion is not the only method. If the matter is so important that he wants a discussion on it, and if fifty hon. Members or more write to me about this matter, and there is such a conflagration in Delhi that we cannot otherwise get along, then, I would allow a discussion for two hours, even putting off other matters. But, is this a matter of such great importance, which cannot be taken up in any other manner? I am really surprised at what the hon. Member is saying.

Shri Tyagi (Dehra Dun): Moreover, the rise in prices is also a slow process.

Discussion on an adjournment motion cannot control the prices.

Mr. Speaker: Now, Papers to be Laid on the Table.

Shri Hem Barua (Gauhati): May I make one submission about adjournment motions in general?

Mr. Speaker: There cannot be any general discussion now.

Shri Hem Barua: Not about this adjournment motion, but with respect to adjournment motions in general.

Mr. Speaker: He may write to me. Each adjournment motion will be decided on its merits.

12.07 hrs.

PAPERS LAID ON THE TABLE

INDIAN POST OFFICE (AMENDMENT)
 RULES

INDIAN TELEGRAPH (AMENDMENT)
 RULES

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table:—

(i) A copy of the Indian Post Office (Amendment) Rules,